

IN THE NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
NEW DELHI

CP No. 24(ND)/2008

SECTION: UNDER SECTIONS 397/398 OF THE COMPANIES ACT, 2013

IN THE MATTER OF:

Ms.Veena Gupta

..... ..Petitioner

V/s

M/s Standard Portfolios Pvt. Ltd. & Ors.

.....Respondent

Order delivered on 23.08.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

For the Petitioner : -

For the Respondent : Ms.Sreenita Ghosh, Advocate

ORDER

Ld. Counsel for the parties are present. It is seen from the earlier order dated 31.7.2017 that one final opportunity was given to the parties to come to a compromise or proceed with the execution Petition as filed by the Respondents. It is represented by the proxy Ld. Counsel who seeks some time because of the personal difficulties to the Counsel for the Respondent. Ld. Counsel appearing for Petitioner also seeks some time for reporting settlement. In the circumstances a last opportunity is given to the parties for reporting settlement or to proceed with the execution application.

Post the matter on 6.9.2017.



(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
23.8.2017